

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA/3352/2024 C.P. (IB)/115(MB)2021

IN THE MATTER OF

Axis Bank Limited

... Petitioner

Vs

Maharashtra Theatres Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Adv. Shyam Kapadia (PH)

For the Respondent:

ORDER

IA 3352/2024- Notice of Motion- **Registry as well as Petitioner is directed to serve notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite.

Adjourned to **29.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/5773/2023 IA/3273/2023 C.P. (IB)/115(MB)2021

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